

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 7th June, 2024

No.HC.VII-95/2024/4997/A :- In the interest of better administration of Justice, the Gauhati High Court has been pleased to make the following modalities for transfer of cases investigated by the Central Bureau of Investigation (CBI) and triable by Court of Sessions:

1. The Courts of Special Judge, Additional CBI Court Nos. 1, 2, and 3 are entrusted with the powers of Courts of Session to deal with cases investigated by the CBI for the offences punishable under the IPC and any other Special Act, for the time being in force.
2. All Sessions Triable cases investigated by CBI, now pending trial before the Court of Sessions Judge, Kamrup (M) and Additional Sessions Judge Courts at Kamrup (M) stand withdrawn from the respective courts and are transferred to Additional CBI Court Nos. 1, 2, and 3 as shown against each court in **Annexure-I** enclosed herewith, subject to Sl. No.3.
3. The respective courts, where the cases are presently pending, on the next date fixed, shall pass an order directing the accused to appear before the respective Additional CBI Court by fixing a date of appearance, preferably within the next 30 (thirty) days, for continuation of the trial from the same stage and transmit the case record with all papers/Exhibits/documents/material exhibits, Case Diary (if available) and all other relevant materials relating to the cases, well in advance before the next date so fixed, to the concerned Additional CBI Court. Similar procedure is to be followed in cases where the accused is in judicial custody.
4. On the date of transfer, the Sessions Judge/Additional Sessions Judge concerned shall also furnish a copy of the order to the accused(s) or their advocate, clearly mentioning the Court where he/they shall appear on the date of appearance.
5. The pending criminal appeals and criminal revision petition arising out of cases investigated by CBI are also to be transferred to the concerned court as mentioned in **Annexure-II**. Concerned court shall follow the procedure as mentioned in point No. 3 and 4 above.

6. Upon receipt of the case records on transfer, the concerned Additional CBI Judge shall try the case under the same case registration number and dispose the same in accordance with the law.
7. It is further provided that upon receipt of new Sessions Triable cases investigated by the CBI from the court of the learned Special Magistrate, Kamrup (M), by way of commitment or otherwise or in the event of filing of Criminal Appeals and Criminal Revisions against the judgment/ orders passed by Special Magistrate, Kamrup (M) in CBI investigated cases; after registration of the case as Sessions Case/Criminal Appeal/Criminal Revision in the office of Sessions Judge Kamrup, (M) at his end, the same shall be transferred for trial/adjudication to the Additional CBI Court Nos. 1, 2, and 3 rationally (in seriatim and equally on rotational basis), by maintaining a register for proper distribution.
8. Upon disposal of the Sessions Triable cases, the records of such cases shall be maintained in the office of the concerned Additional CBI Court to be dealt with, for all intents and purposes, in the manner as provided in the Criminal Rules and Orders.
9. Upon disposal of the criminal appeals and criminal revisions etc., the learned Additional CBI Judge shall transmit the original case records back to the Special Magistrate, Kamrup (M) Court with a copy of the order through Sessions Judge, Kamrup (M).

Enclo:

ANNEXURE – I

ANNEXURE-II

By Order,
Sd/-Sunil Kumar Poddar
REGISTRAR GENERAL

Memo No.HC.VII-95/2024/4998-5017/A


Dated 07.06.2024

Copy to:-

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The President/ General Secretary, Gauhati High Court Bar Association, Guwahati.
3. The President/ General Secretary, Gauhati High Court Advocates Association, Guwahati.
4. The President/ General Secretary, Lawyers Association, Guwahati, Assam.
5. The District and Sessions Judge, Kamrup (M), for information and needful action.
6. The Special Judge, CBI & NIA, Assam, Guwahati.

7. The Special Judge, Addl. CBI Court, No. I, II & III, Assam, Chandmari, Guwahati, for information and needful action.
8. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Additional District and Sessions Judge, No.1, 2, 3 and 5, Kamrup (M), Guwahati, for information and needful action.
10. The Inspector General of Police/ Joint Director, CBI, North-East Zone, Guwahati, for information with respect to letter No.DPGWH2024/110/E/143/93/2010 dated 27.02.2024.
11. The Chief Judicial Magistrate, Kamrup (M), Guwahati, for information and needful action.
12. The Joint Registrar (Vigilance/ Judicial), Gauhati High Court, Guwahati.
13. The Deputy Registrar (Bench) Gauhati High Court, Guwahati.
14. The Special Magistrate, Kamrup (M), Guwahati, for information and needful action.
15. The Private Secretary to Hon'ble Mr. Justice _____, Gauhati High Court, Guwahati
16. The Project Manager, Gauhati High Court, Guwahati for uploading in the Gauhati High Court website
17. The Administrative Officer (J) (_____), Gauhati High Court, Guwahati.
18. The System Officer, Kamrup (M), Guwahati for making necessary changes in the database of Case Information System.
19. The C.A. to Registrar General/ Registrar (Admn.)/ Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Estt.), Gauhati High Court, Guwahati
20. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidam, Guwahati for publication of the Notification in the Assam Gazette.

[The list herein above is not necessarily in order of seniority]


07.06.2024

REGISTRAR GENERAL
GAUHATI HIGH COURT, GUWAHATI


ANNEXURE – I

Sl. No.	Case No.	Next Date	Court in which the case is currently pending	Court in which the case stands transferred
1.	Sessions Case 80/2016	11-06-2024	Additional Sessions Judge No. 3	Additional CBI Court No.1
2.	Sessions Case 195/2014	13-06-2024	Additional Sessions Judge No. 3	Additional CBI Court No.1
3.	Sessions Case 583/2019	08-07-2024	Additional Sessions Judge No. 3	Additional CBI Court No.1
4.	Sessions Case 382/2012	19-06-2024	Additional Sessions Judge No. 3	Additional CBI Court No.1
5.	Sessions Case 127/2023	15-07-2024	Additional Sessions Judge No. 3	Additional CBI Court No.1
6.	Sessions Case 256/2012	13-06-2024	Additional Sessions Judge No. 3	Additional CBI Court No.1
7.	Sessions Case 75/2023	12-06-2024	Additional Sessions Judge No. 5	Additional CBI Court No.1
8.	Sessions Case 230/2022	12-06-2024	Sessions Judge	Additional CBI Court No.2
9.	Sessions Case 731/2019	18-06-2024	Additional Sessions Judge No. 1	Additional CBI Court No.2
10.	Sessions Case 134/2023	11-06-2024	Additional Sessions Judge No. 1	Additional CBI Court No.2
11.	Sessions Case 229/2015	20-06-2024	Additional Sessions Judge No. 1	Additional CBI Court No.2
12.	Sessions Case 246/2015	19-06-2024	Additional Sessions Judge No. 1	Additional CBI Court No.2
13.	Sessions Case 108/2019	20-06-2024	Additional Sessions Judge No. 1	Additional CBI Court No.2
14.	Sessions Case 287/2001	10-07-2024	Additional Sessions Judge No. 1	Additional CBI Court No.2
15.	Sessions Case 66/2023	16-07-2024	Additional Sessions Judge No. 2	Additional CBI Court No.3

[Handwritten Signature]
07.06.2024


ANNEXURE – I

Sl. No.	Case No.	Next Date	Court in which the case is currently pending	Court in which the case stands transferred
16.	Sessions Case 59/2010	27-06-2024	Additional Sessions Judge No. 2	Additional CBI Court No.3
17.	Sessions Case 285/2013	09-07-2024	Additional Sessions Judge No. 2	Additional CBI Court No.3
18.	Sessions Case 50/2006	14-06-2024	Additional Sessions Judge No. 2	Additional CBI Court No.3
19.	Sessions Case 237/2023	20-06-2024	Additional Sessions Judge No. 3	Additional CBI Court No.3
20.	Sessions Case 76/2023	12-06-2024	Additional Sessions Judge No. 5	Additional CBI Court No.3
21.	Sessions Case 93/2024	14-06-2024	Additional Sessions Judge No. 5	Additional CBI Court No.3
22.	Sessions Case 179/2006	20-08-2024	Additional Sessions Judge No. 2	Additional CBI Court No.3


07.06.2024

ANNEXURE - II

Sl. No.	Case No.	Next Date	Court in which the case is currently pending	Court in which the case stands transferred
1.	CA 41/2022	24-06-2024	Additional Sessions Judge No. 1	Additional CBI Court No.2
2.	CA 41/2024	20-07-2024	Additional Sessions Judge No. 2	Additional CBI Court No.3
3.	CR 75/2018	10-07-2024	Additional Sessions Judge No. 3	Additional CBI Court No.3


07.06.2024